

की लागत से भवानी से बागे 5 कि. मी. लंबी एक और सड़क बनाने का प्रस्ताव राज्य सरकार को भेजा है।

Memo by Koraput Railwaymen's Congress ..

1904. SHRI GIRIDHAR GOMANGO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railwaymen's Congress Koraput, Orissa submitted a memorandum to the South Eastern Railway authority focussing the different problems faced by them for the consideration of the concerned authority;

(b) if so, the main demands therefor;

(c) how many of them have so far been taken for consideration for implementation by the authority; and

(d) what are the reasons for delay in the implementation of the demands by the South Eastern Railway?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF):

(a) Yes.

(b) to (d). In accordance with Government's policy, staff representations received from any source are given due consideration and such action as considered necessary is taken. The demands contained in the memorandum submitted by the South Eastern Railwaymen's Congress have been dealt with within the framework of this policy.

Higher Grades to Train Examiners

1905. SHRI SURAJ BHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of posts of higher grades, grade-wise provided in Train Examiners cadre on North-Eastern, North-East Frontier, Southern and Western Railways by virtue of

Railway Board's letter No. PC-III/78/UPG/8 dated 1st January, 1979 regarding Cadre—Restructure; and

(b) what is the total number of posts grade-wise, in train examiners cadre before 1st January, 1979 and after 1st January, 1979 on these Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF):

(a) and (b). Information is being collected and will be laid on the table of the Sabha.

Bharatpur—Kosi Kalan Line

1906. SHRI RAJESH PILOT: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was any plan to connect Bharatpur with Kosi Kalan by Main broad gauge via Kama Deeg, Kureeth-Bharatpur; and

(b) if so, the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF):

(a) No.

(b) Does not arise

Attaching a Bogie to Sabarmati Express from Surat

1907. SHRI U. H. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to add one bogie to Sabarmati Express running from Surat-Bulsar Railway Stations or nearby Stations for passengers of Adivasi area of Bulsar District for the Northern States and Pilgrimage Centres of Uttar Pradesh;

(b) if so, when it will be attached and if not, the reasons therefor; and

(c) whether there are demands for the same from various quarters and

organisations of **Bulsar** and **Surat Districts** for the said facility?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) to (c). For want of room on 165/166 Sabarmati Express to haul an additional coach as a regular measure, it is operationally not feasible at present to introduce a through coach between **Surat/Valsad** and **Varanasi/Faizabad** on 165/166 Sabarmati Express.

Proposal by European Countries Re: Neutrality of Afghanistan

1908. SHRI MADHAVRAO SCINDIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the proposal from some of the European countries to plan **Kabul** as neutral country is under consideration of Government;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) to (c). The Government is aware of the proposal made by the EEC countries on the 19th February 1980 regarding **Afghanistan**. The Government does not exclude consideration of any proposal for a solution of the situation arising out of developments in **Afghanistan**. Our own views are that no clear solution as yet appears possible, but the principles enunciated in the Indo-French declaration provide the basis around which solutions can possibly emerge.

Cola Nut Extracts in Campa Cola and Thums Up

1909. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of HEALTH be pleased to state:

(a) what are the prescribed norms for Cola Nut extracts as per P.F.A./F.P.O. in soft beverage before it can be called a Cola Drink;

(b) whether Government have taken any step to analyse the so-called drinks like **Campa Cola** and **Thums Up**;

(c) whether the existing soft drinks claiming in their advertisement are really containing Cola Nut extracts or misguiding the public; and

(d) if they do not really contain cola nut, what action Government propose to take against the manufacturers of these drinks?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Cola drink has not been defined under the provisions of the Prevention of Food Adulteration Act. A proposal for laying down standards for Cola beverages is, however, under active consideration.

(b) to (d). The products of **Campa Cola** and **Thumps Up** were got analysed from the laboratories. In the absence of any known technique available for differentiating between a Cola beverage and a non-Cola beverage it has not been possible to specifically contradict or confirm that the product contained cola nut extractives.

Unless and until Cola is defined under the Prevention of Food Adulteration Act, the Government have no strong views on the use of the word "Cola" to describe a soft drink.

Suggestions from Mr. Judia Palekar on Pay Scales for Journalists

1910. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR be pleased to state:

(a) whether Mr. Judia Palekar, who heads two tribunals has in his proposals suggested higher pay-scales, night duty and compensatory allowances for Working Journalists and Non-Journalists;

(b) if so, the details thereof;